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SLP(Crl.)No. 3957 OF 2000
ITEM No.22

Court No. 4

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3957/2000

(From the judgement and order dated 18/07/2000 in CRLA 632/95
of The HIGH COURT OF BOMBAY)

DHANANJAY SHANKER SHETTY

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA

Respondent (s)

(With Appln(s). for bail)
(With Office Report)

Date : 09/02/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s) Mr. Sunil Mehta, Adv.
Mr. Arun K. Sinha, Adv.
Mr. Rakesh Singh,

For Respondent (s) Mr. S.S. Shinde, Adv.
Mr. S.V. Deshpande, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Leave granted.

The appellant is in custody for more than 9-1/2 years
by now. Taking this fact into consideration, we direct that
the appellant be released on bail to the satisfaction of the
learned Chief Judicial Magistrate, Mumbai.

.SP1

(J.S. Rawat)
Court Master

(Suneet Bala Sharma)
Court Master